

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00158/2018

Dated Thursday the 8th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

P.Saraswathi,
Wd. D/o. Late K. Perumal,
Ex. Carpenter,
No.2/40-A, SivankoilMadavilagam,
Mappadugai Village & Post,
Mayiladuthurai Taluk,
Nagapattinam Dist.-609003.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.
2.The Divisional Personnel Officer,
Tiruchirapalli Division,
Southern Railway,
Trichy 620001.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To call for the records related to the service to late K. Perumal in the Railway service & Pension Payment Order issued in favour of applicant's mother and the representation dated 17.08.2017 by the applicant and to direct the respondents to extend the benefit of family pension with admissible interest in terms of Rule 75 of the Pension Rules to the applicant and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for applicant submits that the applicant made a representation on 17.08.2017 for family pension which is still pending for consideration. It is also submitted that the applicant would be satisfied if the respondents are directed to dispose of the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents and submits that if time is granted a detailed reply would be filed.
4. Be that as it may, keeping in view the limited relief sought by the learned counsel for applicant and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A1 representation of the applicant dt. 17.08.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of with the above direction at the admission stage.

**(R. Ramanujam)
Member(A)
08.02.2018**

SKSI